

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:4682  
ANSWERED ON:12.08.2014  
FAST TRACK COURTS FOR CONSUMER CASES  
Singh Dr. Nepal;Venugopal Dr. Ponnusamy

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether the Government is considering to set up fast track courts to expedite disposal of consumer related cases;
- (b) if so, the details thereof;
- (c) whether the consumers are reportedly losing interest in consumer redressal forums because of its time taking procedures;
- (d) if so, the details thereof and the steps taken by the Government to improve the situation; and
- (e) whether the Government proposes to make amendments in the Consumer Protection Act, 1986 to remove anomalies and make it more effective and if so, the details thereof?

**Answer**

THE MINISTER OF STATE FOR CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAOSAHEB PATIL DANVE)

- (a) & (b) : No Madam. There is no proposal in the Department of Consumer Affairs to set up fast track courts for disposal of consumer related cases.
- (c) & (d) :No Madam.
- (e): The Government has initiated consultation with all stakeholders for a comprehensive amendment to Consumer Protection Act, 1986 to remove anomalies and to make it more effective.